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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12233/2019 and CM Nos.50006, 50007/2019

M/S SUMAT PERSHAD AND SONS AND ANR.

..... Petitioners

Through: Mr. Krishnan Venugopal, Sr. Adv.with Dr. Sushil Gupta, Mr. Kamal Mehta and Mr. Manan Verma, Advs.

versus

COMMISSIONER CUSTOMS (EXPORT) AND ANR.

..... Respondents

Through: Ms. Sonu Bhatnagar, Sr.Standing Counsel with Mr. Vaibhav Joshi and Ms. Anushree Narain, Advs. for R-1 Mr. Abhay Prakash Sahay, CGSC with Mr. Rahul Kulhari, Adv. for R-2

CORAM:

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HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 20.11.2019

CM No. 50006/2019 (exemption)

Exemption allowed, subject to all just exceptions.

The application is disposed of.

W.P.(C) 12233/2019 and CM No. 50007/2019

We have heard the arguments.

Judgment reserved.

CHIEF JUSTICE

C.HARI SHANKAR, J

NOVEMBER 20, 2019/kr